

**RESERVE BANK OF INDIA  
FOREIGN EXCHANGE DEPARTMENT  
CENTRAL OFFICE  
MUMBAI-400 001**

**Notification No.FEMA. 286/2013-RB**

**Dated : September 05, 2013**

**Foreign Exchange Management (Borrowing or Lending in  
Foreign Exchange) (Fourth Amendment) Regulations, 2013**

In exercise of the powers conferred by Clause (d) of sub-section (3) of Section 6 and sub-section (2) of Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999), the Reserve Bank hereby makes the following amendments in the Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) Regulations, 2000, ([Notification No.FEMA 3/RB-2000 dated May 3, 2000](#)), namely:-

**1. Short Title & Commencement**

(i) These Regulations may be called the Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Fourth Amendment) Regulations, 2013.

(ii) They shall come into force from the date of their publication in the Official Gazette.

**2. Amendment of Regulation 4**

In the Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) Regulations, 2000 (Notification No. FEMA 3/2000-RB dated May 3, 2000), in Regulation 4, in sub-regulation (2), in clause (i), for the words "fifty percent", the words "hundred percent or such other limit as decided by the Reserve Bank, from time to time" shall be substituted.

**(Rudra Narayan Kar)  
Chief General Manager-in-Charge**

**Foot Note:**

The Principal Regulations were published in the Official Gazette vide No. G.S.R. No.386 (E) dated May 5, 2000 in Part II, Section 3, sub-section (i) and subsequently amended vide:

- i. No. G.S.R.674 (E) dated August 25,2000
- ii. No. G.S.R.476 (E) dated July 8,2002
- iii. No. G.S.R.854 (E) dated December 31,2002
- iv. No. G.S.R.531 (E) dated July 9,2003
- v. No. G.S.R.533 (E) dated July 9,2003
- vi. No. G.S.R.208 (E) dated March 23,2004
- vii. No. G.S.R.825 (E) dated December 22,2004
- viii. No. G.S.R.60 (E) dated February 9,2005
- ix. No. G.S.R.739 (E) dated December 22,2005
- x. No. G.S.R.663 (E) dated October 16,2007
- xi. No. G.S.R.61 (E) dated January 30,2009
- xii. No. G.S.R.547(E) dated July 24, 2009
- xiii. No. G.S.R. 836(E) dated November 23, 2009
- xiv. No. G.S.R.No.610 (E) dated August 03, 2012
- xv. No. G.S.R.No.832(E) dated November 17, 2012
- xvi. No. G.S.R.No.886 (E) dated December 11, 2012
- xvii. No. G.S.R. No.916 (E) dated December 21, 2012
- xviii. No. G.S.R. No.125(E) dated February 26, 2013
- xix. No. G.S.R. No.384(E) dated June 20, 2013.
- xx. No. G.S.R. No.\_\_\_\_\_ dated \_\_\_\_\_

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Sub-Section (i) dated 06.09.2013- G.S.R.No.595 (E)**